

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

**PUBLIC NOTICE NO. 20 (RE-2000) / 1997-2002
NEW DELHI , THE 6th JULY, 2000.**

In exercise of the powers conferred under Paragraph 4.11 of the Export & Import Policy, 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in Schedule 2 Appendix 1 of the book titled “ITC(HS) Classification of Export and Import Items 1997-2002.”

2. The entry against S. No. 35 in the Schedule 2 Appendix 1 of the book titled “ITC(HS) Classification of Export and Import Items 1997-2002” (incorporating amendments made upto 31st August , 1998) shall be amended to read as under :-

SL.No	ITEM	Exports allowed on the fulfilment of following conditions/ production of documents.
35(i)	Bones and bone products (excluding bone meal), horn and horn products (excluding horn meal) and hooves and hoof products (excluding hoof meal) when exported to the European Union.	Export allowed subject to production of a certificate from Chemicals and Allied Products Export Promotion Council (CAPEXIL) regarding production process followed by the establishment of production in respect of the exported item.
35(ii)	Export of Bones and Bone	Allowed subject to approval of

Products including Ossein and
Gelatin intended to be used

establishment of production and
issue of Health Certificate by

For Human Consumption,
Meant for European Union.

Chemicals and Allied Products
Export Promotion Council
(CAPEXIL) in respect of the
exported item.

3. This issues in Public interest.

(N.L. LAKHANPAL)
Director General of Foreign Trade
And Ex-officio Additional Secretary to the Govt. of India

Copy to all concerned
By orders etc.

(Ajay Sahai)
Jt. Director General of Foreign Trade
For Director General of Foreign Trade